

SVP Housing Limited

CIN: L70100DL2003PLC118413

Registered Office: A-3, NDSE, Part I New Delhi-110049 India.

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Open offer for acquisition of up to **29,07,500** fully paid up equity shares of face value of ₹10 Each ("Equity Shares"), representing 26.01% of the total Equity and Voting Share Capital of SVP Housing Limited ("Target Company") from the Public Shareholders of the Target Company by Mr. Vishnu Dutt Khandelwal and Mr. Sandeep Khandelwal (together the "Acquirers"), pursuant to and in compliance with the requirements of the SEBI (SAST) Regulations at per Equity Share price of Rs.15.00/- (Rupees Fifteen only) ("Open Offer" / "Offer").

This advertisement is being issued by Khambatta Securities Limited ("Manager to the Offer"), for and on behalf of the Acquirers pursuant to and in accordance with Regulation 18(7) of the SEBI (SAST) Regulations in respect of the Offer ("Offer Opening Public Announcement cum Corrigendum").

This Offer Opening Public Announcement cum Corrigendum should be read in continuation of and in conjunction with:

- the public announcement in connection with the Offer, made by the Manager to the Offer on behalf of the Acquirers, on January 06, 2023 ("PA");
- the detailed public statement in connection with the Offer, published on January 13, 2023 in all editions of Business Standard (English), all editions of Business Standard (Hindi) and Mumbai edition of Navshakti, (Marathi) ("DPS"); and
- the letter of offer dated March 31, 2023, along with form of Acceptance ("FOA") & Share Transfer Form ("SH-4") in connection with the Offer ("LOF").

For the purpose of this Offer Opening Public Announcement - cum Corrigendum, the following terms would have the meaning assigned to them herein below:

- "Identified Date" means Thursday, March 23, 2023, being the date falling on the 10th (Tenth) Working Day prior to the date of commencement of the Tendering Period; and
- "Public Shareholders" shall mean all the public shareholders of the target Company who are eligible to tender their Equity Shares in the Offer, except the acquirers, existing members of the Promoter and Promoter Group of the Target Company.
- "Tendering Period" means the following period: From Tuesday, April 11, 2023 to Tuesday, April 25, 2023 (both days inclusive).

Capitalised terms used but not defined in this Offer Opening Public Announcement cum Corrigendum shall have the meaning assigned to such terms in the LoF.

- Offer Price:** The Offer Price is ₹15.00/- (Rupees Fifteen only) per Equity Share. There has been no revision in the Offer Price. For further details relating to the Offer Price, please refer to Paragraph 6 in the LoF.
- Recommendations of the committee of independent directors of the Target Company:** The committee of independent directors of the Target Company ("IDC") published its recommendation on the Offer on Wednesday, April 05, 2023 in the same newspapers where the DPS was published.
- Other details of the Offer:**
 - The Offer is being made under Regulation 4 of the SEBI (SAST) Regulations and in compliance with the provisions of Regulation 31A(5) of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 to the Public Shareholders of the Target Company.
 - The Offer is not a competing offer in terms of Regulation 20 of SEBI (SAST) Regulations. There was no competing offer to the Offer and the last date for making such competing offer has expired. The Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of SEBI (SAST) Regulations.
 - The dispatch of the LoF to all the Public Shareholders of the Target Company holding Equity Shares as on the Identified Date (being Thursday, March 23, 2023) was completed on Friday, March 31, 2023. The LoF has been electronically dispatched to all the Public Shareholders holding Equity Shares as on the Identified Date and who have registered their email ids with the depositories and/or the Target Company as on the Identified Date in accordance with Regulation 18(2) of the SEBI (SAST) Regulations. To such shareholders as on the Identified Date the LoF was dispatched physically whose shares were in physical form or their email ids were not available with the company or the RTA. The Identified Date was relevant only for the purpose of determining the Public Shareholders as on such date to whom the LoF was to be sent. It is clarified that all the Public Shareholders (even if they acquire Equity Shares and become shareholders of the Target Company after the Identified Date) are eligible to participate in the Offer. A copy of the LoF (which includes the Form of Acceptance and share transfer form SH-4) is also available on the websites of SEBI (www.sebi.gov.in), BSE (www.bseindia.com), the Target Company (www.svphousing.com), the Registrar to the Offer (www.skylinerta.com), and the Manager to the Offer (www.khambattasecurities.com) from which the Public Shareholders can download / print the same in order to tender their Equity Shares in the Open Offer.
- Instructions to the Public Shareholders:**
 - In case the Equity Shares are held in dematerialised form:** Public Shareholders who desire to tender their Equity Shares in the electronic / dematerialized form under the Offer would have to do so through their respective Selling Brokers by giving the details of Equity Shares they intend to tender under the Offer and as per the procedure specified in paragraph 8.12 of the LoF.
 - In case the Equity Shares are held in physical form:** Public Shareholders holding Equity Shares in physical form may participate in the Open Offer through their respective Selling Broker by providing the relevant information and documents as mentioned in paragraph 8.13 of the LoF along with Form SH-4.
 - In case of non-receipt of the Letter of Offer, such Public Shareholders of the Target Company may download the same from any of these websites: (a) SEBI (www.sebi.gov.in), or (b) the Target Company (www.svphousing.com), or (c) the Registrar to the Offer (www.skylinerta.com), or (d) the Manager (www.khambattasecurities.com), or (e) BSE (www.bseindia.com); or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Equity Shares of the Target Company. Alternatively, in case of non-receipt of the LoF, the Public Shareholders holding the Equity Shares may participate in the Offer by providing their application in plain paper in writing signed by all shareholder(s), stating name, address, number of Equity Shares held, client ID number, DP name, DPID number, number of Equity Shares tendered and other relevant documents.

Public Shareholders have to ensure that their order is entered in the electronic platform of BSE which will be made available by BSE before the closure of the Tendering Period.

- In terms of Regulation 16(1) of the SEBI (SAST) Regulations, the draft Letter of Offer was submitted to SEBI on January 20, 2023 ("Draft Letter of Offer"). SEBI, vide letter dated March 20, 2023, issued its observations on the Draft Letter of Offer. These observations and certain changes (occurring after the date of the Public Announcement) which may be material have been incorporated in the LoF.
- Material Updates:** There have been no material changes in relation to the Offer since the date of the PA, save and except as disclosed in the DPS published on January 13, 2023, the LoF dated March 31, 2023.
- Status of Statutory and Other Approvals:**
 - To the best of knowledge of the Acquirers, there are no statutory approvals required to acquire the equity shares tendered pursuant to the Offer. However, if any other statutory approvals are required or become applicable prior to completion of the Offer, the Offer would be subject to such other statutory approvals.
- Revised Schedule of Activities:** The schedule of major activities under the Offer is set out below:

Major Activities	Original Schedule of Activities (as disclosed in the Draft Letter of Offer)	Revised Schedule of Activities
	(Day and Date)	(Day and Date)
Issue of Public Announcement	Friday, 06 January 2023	Friday, 06 January 2023
Publication of the Detailed Public Statement in newspapers	Friday, 13 January 2023	Friday, 13 January 2023
Filing of Draft Letter of Offer with SEBI	Friday, 20 January 2023	Friday, 20 January 2023
Last date of Public Announcement for Competing Offer(s)	Friday, 03 February 2023	Friday, 03 February 2023
Last date for SEBI observations on the Draft Letter of Offer (in the event SEBI has not sought clarifications or additional information from the Manager)	Friday, 13 February 2023	Monday, 20 March, 2023**
Identified Date*	Wednesday, 15 February 2023	Thursday, 23 March 2023
Last Date by which Letter of Offer is to be dispatched to the Shareholders	Wednesday, 22 February 2023	Friday, 31 March, 2023
Last date by which a Committee of Independent Directors of the Target Company shall give its recommendation to the Public Shareholders	Monday, 27 February 2023	Thursday, 06 April 2023
Last Date for upward revision of the Offer Price/Offer Size	Monday, 27 February 2023	Thursday, 06 April 2023
Date of publication of Offer opening Public Announcement in the newspapers in which this DPS has been published	Tuesday, 28 February 2023	Monday, 10 April 2023
Date of commencement of tendering period (Offer Opening Date)	Wednesday, 01 March 2023	Tuesday, 11 April 2023
Date of closure of tendering period (Offer Closing Date)	Wednesday, 15 March 2023	Tuesday, 25 April 2023
Last date of communicating the rejection/ acceptance and completion of payment of consideration or refund of Equity Shares to the Public Shareholders of the Target Company	Wednesday, 29 March 2023	Thursday, 11 May 2023
Last date for issue of post-offer advertisement	Thursday, 06 April 2023	Thursday, 18 May 2023

*Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of Equity Shares of the Target Company (except the Acquirers and Sellers) are eligible to participate in the Offer any time before the closure of the Offer.

** Actual date of receipt of SEBI's final observations on the Draft Letter of Offer.

Note: Where last dates are mentioned for certain activities, such activities may happen on or before the respective last dates.

9. There has been no competitive bid to this Offer.

10. Other Information:

- The Acquirers including their respective directors accept full responsibility for the obligations of the Acquirers as laid down in terms of the SEBI (SAST) Regulations and for the information (other than such information as has been provided or confirmed by the Target Company) contained in this Offer Opening Public Announcement and Corrigendum.
- In this Offer Opening Public Announcement cum Corrigendum all references to "₹" are references to the Indian Rupee.
- This Offer Opening Public Announcement cum Corrigendum would also be available on SEBI's website (www.sebi.gov.in).

MANAGER TO THE OFFER	REGISTRAR TO THE OFFER
 <p>Khambatta Securities Limited 1 Ground Floor, 7/10, Botawala Building, 9 Bank Street, Hornim Circle, Fort, Mumbai-400001 Maharashtra India Tel: 011 4164 5051; 022-66413315 eMail: vinay@khambattasecurities.com Website: www.khambattasecurities.com Contact Person: Mr. Vipin Aggarwal; Mr. Vinay Pareek SEBI Registration No.: INM 000011914</p>	 <p>Skyline Financial Services Private Limited D-153 A, 1st Floor, Okhla Area, Phase-I, New Delhi-110020 India Tel: 011-40450193-97 eMail: ipo@skylinerta.com Website: www.skylinerta.com Contact Person: Mrs Rati Gupta SEBI Reg. No.: INR000003241</p>

Place: Delhi
Date: April 06, 2023